

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-325/ND/2020

IN THE MATTER OF:

M/s. Resbird Technologies Pvt. Ltd.

...PETITIONER

Vs.

M/s. Travel Planners Ltd. and Ors.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 29.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Virender Mehta, Mr. Tarak
Saha, Advocates.

For the Respondent/ Corporate-debtor :Ms. Deepti Bhardwaj, Advocate.

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. Advocate Ms. Deepti Bhardwaj has appeared and submitted that "vakalatnama" will be filed during the course of the day and prayed for grant of two weeks' time for filing reply. Two weeks' time as prayed for is granted. Matter is adjourned to **01.03.2021**.

- Sd -

(V.K. Subburaj)
Member (T)

- Sd -

(P.S.N. Prasad)
Member (J)